

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.498/Del/2019
Assessment Year : 2008-09

M/s North India Infratech
Pvt.Ltd.,
A-129, Ashok Vihar,
Phase-II,
Delhi – 110 052.
PAN : AACCN4943N.
(Appellant)

Vs. Income Tax Officer,
Ward-18(4),
New Delhi.

(Respondent)

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 16.07.2021
Date of pronouncement : 16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-15, New Delhi dated 30th November, 2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The learned counsel for the assessee, vide letter dated 24th June, 2021 has informed as follows :-

“Also this appeal was filed by mistake and we withdraw the appeal as this appeal is still pending with CIT(A)-06 New Delhi.”

3. Learned Senior DR has no objection to the prayer of the assessee for withdrawal of the appeal.

4. Without going into its merit, the request of the assessee for withdrawal of the appeal is accepted.

5. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th July, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar